

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-509(PB)/2017

IN THE MATTER OF:

American Express Banking Corporation **APPLICANT / PETITIONER**
Vs
Jambu Kints Pvt. Ltd. **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
Hon'ble President

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

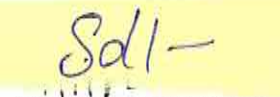
For the Petitioner(s):- **Mr. Roopansh Purohit, Advocate**

For the Respondent(s):- **Mr. Deepak Kapoor, Advocate**

ORDER

At the outset, it is stated by learned Counsel for the applicant that permission by RBI was granted to applicant company under Section 22(1) of the Banking Regulation Act, 1949 on 27.02.2008 and then how the company was incorporated later, i.e. on 27.03.2008. Learned Counsel after obtaining instructions have stated that the certificate of incorporation shall be placed on record within a week. Let needful be done within a week with a copy in advance to the Counsel for the respondent.

List for arguments on 1st February, 2018.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)